

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).19957/2024

[Arising out of impugned final judgment and order dated 23-07-2024 in RP No. 211/2024 passed by the High Court of Madhya Pradesh at Indore]

MUKESH MURLIDHAR SOMANI

Petitioner(s)

VERSUS

AALOOPYAJ COMMISSION AGENTS ASSOCIATION & ORS.

Respondent(s)

IA No. 567/2025 - APPLICATION FOR PERMISSION

IA No. 239784/2024 - EXEMPTION FROM FILING O.T.

IA No. 194198/2024 - EXEMPTION FROM FILING O.T.

IA No. 566/2025 - EXEMPTION FROM FILING O.T.

IA No. 564/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 563/2025 - PERMISSION TO FILE SUR-REJOINER AFFIDAVIT

Date : 28-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :

Dr. Harsh Pathak, Adv.

Ms. Shaveta Mahajan, AOR

Mr. Mohit Choubey, Adv.

For Respondent(s) :Mr. Ruchi Kohli, Sr. Adv.

Mr. A.A.K. Chauhan, Adv.

Mr. Rahul Chauhan, Adv.

Mr. Amit Kumar, Adv.

Mr. Meghraj Singh, Adv.

Mr. Shrishti Mishra, Adv.

Mr. Shashank Shekhar, AOR

Mr. Nachiketa Joshi, A.A.G.

Mr. Yashraj Singh Bundela, AOR

Mr. Chanakya Baruah, Adv.

Ms. Saloni, Adv.

Mr. Sarvam Ritam Khare, AOR
Mr. Abhinav Dhanodkar, Adv.
Mr. Kushagra Sharma, Adv.
Mr. Anuj Agarwal, Adv.
Mr. Akarsh Khare, Adv.

Ms. Shyel Trehen, Sr. Adv.
Mr. Dhananjay Kumar, Adv.
Ms. Vidhi Jain, Adv.
Mr. Sumit Kumar, Adv.
Mr. Vikrant Mehta, Adv.
Mr. Keshav Khandelwal, Adv.
Mr. Abhishek Kumar Gupta, Adv.
Mr. Prabhat Kumar Rai, AOR
Ms. Shilpa Singh, AOR

Upon hearing the counsel the Court made the following

O R D E R

1. Learned counsel appearing for the respondents has placed on record the order dated 27th February, 2016 which reads as under:

"In exercise of the powers conferred by Section 81(1) and (2) of the Agricultural Produce Market Act, 1972 (No. 24 of 1973), Order No. CH-8/Regulation/Bye-law Amendment/2015/3056-3657, dated 13.03.2015, was issued for establishing a new sub-section (7) in Clause 16 of the "Bye-laws for Market Committees for the Year 2000" to regulate the marketing of the notified agricultural produce, "Garlic (wet and dry)," in the Market Committees of the State.

In compliance with the State Government's order dated 24.02.2015 (Reference: Under Secretary, Government, Farmer Welfare and Agriculture Development Department's letter No. D-5-119/15/14-3, dated 24.02.2016), the aforementioned bye-law amendment order is hereby Cancelled with immediate effect."

2. The copy thereof has also be given to all the learned counsel appearing for the parties. Learned counsel appearing for the respondents further submits that in view of the same, the present petition has become infructuous.

3. The matter is adjourned to enable the learned counsel for the parties to examine the matter and to obtain appropriate instructions.

4. List on 15.04.2025.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)